

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.27/MP/2017

Subject :Petition under Regulations 54 and 55 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff), Regulations, 2014 read with Regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for allowing cost of liquid fuel stock in the working capital for dual fuel fired gas stations.

Date of hearing : 25.4.2017

Coram : ShriGireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NTPC Limited

Respondents :M.P.Power Management Company Limited (MPPMCL) and Others

Parties present : ShriAjay Dua, NTPC
Shri A.K. Chaudhary, NTPC
Ms. SwapnaSeshadri, Advocate, GUVNL
Ms. SaloniSacheti, Advoctae GUVNL

Record of Proceedings

The representative of the petitionersubmitted that the present petition has been filed for allowing cost of liquid fuel stock in the working capital for dual fuel fired gas generating stations under Regulations 54 and 55of Central Electricity Regulatory Commission (Terms and Conditions of Tariff), Regulations, 2014. The representative of the petitioner further submittedas under:

- (a) NTPC is having various power stations which include the combined cycle power stations such as Anta, Auraiya, Dadri, Faridabad and Kawa Gas Power Generating Stations and the power from these generating stations is supplied to the beneficiaries of Northern and Western Regions.
- (b) Due to non-availability of adequate gas in the past, the beneficiaries have requisitioned power on liquid fuel and substantial utilization of these generating stations has been on liquid fuel.
- (c) There was no generation for the generating stations on liquid fuel during the period 2013-14 which is the base year for working out IWC for the period 2014-

19. Accordingly, the cost of stock of liquid fuel is not considered by the Commission on computation of working capital of gas generating stations in tariff for the period 2014-19. In spite of very little usage, it is necessary to maintain adequate stock of liquid fuel at these generating stations due to inadequate availability of gas as it is the necessity and a prudent expenditure.

2. The representative of the petitioner requested the Commission to admit the petition and issue notice to the respondents.

3. After hearing the representative of the petitioner, the Commission admitted the petition and directed to issue notice to the respondents.

4. Learned counsel appearing on behalf of Gujarat UrjaVikas Nigam Limited (GUVNL) accepted the notice and requested for time to file reply to the petition.

5. The Commission directed the petitioner to serve copy of the petition on the respondents immediately if already not served. The respondents were directed to file their replies by 19.5.2017 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 2.6.2017.

6. The Commission directed the petitioner to submit the following details pertaining to all combined cycle power generating stations on an affidavit, by 31.5.2017:

(a) Actual Declared Availability, Quantum scheduled by generating station and the actual stock of liquid fuels maintained for the last three financial years as per Annexure-I attached with this ROP.

(b) Details of the gaseous fuel requirement/ availability during the period from 1.4.2014 to 31.3.2017 in the format given under Annexure-II attached with this ROP.

7. The Commission directed that due date of filing the replies, rejoinder and information should be strictly complied with. No extension shall be granted on that account.

8. The petition shall be listed for hearing on 15.6.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**

Annexure-I

Period	Availability Declared by the GS(%)	Declared Availability based on			Quantum Scheduled based on			Actual stock of Liquid fuels (Naptha/ HSD)		
		Natural Gas (%)	RLNG (%)	Liquid Fuel (Naptha/ HSD) (%)	Natural Gas (%)	RLNG (%)	Liquid Fuel (Naptha/ HSD) (%)	Minimum (in KL)	Maximum (in KL)	Average (in KL)
Apr-14										
May-14										
Jun-14										
Jul-14										
.										
.										
.										
Dec-16										
Jan-17										
Feb-17										
Mar-17										

Annexure-II

in MMSCMD

Period	Total Gaseous Fuel requirement at 85% NAPAF	Details of Gaseous Fuel									
		For Domestic Gas					For RLNG				
		Contracted Capacity as per FSA	Gas actually supplied under FSA	Gas contracted through spot market	Gas actually supplied under spot market contract	Whether "Take or Pay" provision exists? Minimum off-take required	Contracted Capacity as per FSA	RLNG actually supplied under FSA	RLNG contracted through spot market	RLNG actually supplied under spot market contract	Whether "Take or Pay" provision exists? Minimum off-take required
Apr-14											
May-14											
Jun-14											
Jul-14											
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.											
Dec-16											
Jan-17											
Feb-17											
Mar-17											